

LOK SABHA  
UNSTARRED QUESTION NO. 3299  
TO BE ANSWERED ON 13.03.2020

ESI AND MATERNITY BENEFITS FOR HANDLOOM WEAVERS

3299. SHRI SANJAY KAKA PATIL:

Will the Minister of TEXTILES वस्त्र मंत्री  
be pleased to state :

- (a) whether the Government has formulated any scheme for implementation of ESI and Maternity Benefits and Payment of Gratuity Schemes for Handloom weavers and Handicrafts persons under ESI Act, 1948, Maternity Benefits Act, 1961 and Payment of Gratuity Act, 1972;
- (b) if so, the details of the scheme; and
- (c) if not, the reasons therefor?

उत्तर

ANSWER

वस्त्र मंत्री (श्रीमती स्मृति जूबिन इरानी)  
MINISTER OF TEXTILES  
(SMT. SMRITI ZUBIN IRANI)

**(a) to (c):** Provisions of Employees' State Insurance Act, 1948, Maternity Benefits Act, 1961 and Gratuity Act, 1972 are applicable to formal sector where employer-employee relationship exists. Handloom and Handicraft Sectors are mostly unorganized and decentralized, with characteristics of Cottage Industry. These enterprises are often operated out of home rather than from a purpose-built facility, with very little investment in Plant and Machinery.

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